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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 09<sup>th</sup> March, 2026*

+ CRL.M.C. 1672/2026 & CRL.M.A. 6789/2026

CHIRANJEEV & ORS.

.....Petitioners

Through: Mr. Sunil Mohan, Ms. Yogeshwari  
and Mr. Kunal Rudra Jaswal,  
ADvocates

versus

STATE NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Raj Kumar, APP

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No.396/2021 dated 15.05.2021, registered at P.S. Rajouri Garden, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Petitioner No.1 got married to respondent No.2 on 21.12.2018, as per Hindu rites and ceremonies.
3. There is no child from such wedlock.
4. However, on account of some matrimonial discord, the parties started living separately and a complaint was lodged by respondent No.2, which resulted into registration of abovesaid FIR.
5. Charge-sheet has already been filed.
6. Fact, however, remains that both the parties have been able to amicably settle all their matrimonial disputes and have agreed to part ways in a graceful



manner under the *aegis* of *Delhi Mediation Centre, Tis Hazari Courts*, on 27.02.2025. Pursuant to such settlement, parties have also obtained divorce by way of mutual consent on 25.10.2025.

7. Petitioner Nos.1 to 3 are present in Court.

8. Respondent No.2 is present in Court alongwith her counsel. The Investigating Officer (I.O.) is also present and identifies her.

9. When asked, Respondent No.2 reiterated the terms of such settlement and submits that there is already a divorce between them. She states that she has agreed to accept a sum of Rs.5,00,000/- *in lieu* of her *istridhan*, alimony, maintenance (past, present and future) and the balance settlement amount of Rs.1,00,000/- has been received by her today during the course of proceedings, by way of a Bankers Cheque bearing No.389543 dated 02.03.2026 drawn on State Bank of India. She submits that she has entered into the abovesaid settlement out of her own free will without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed. Her affidavit to abovesaid effect has also been placed on record.

10. The next date of hearing before the learned Trial Court is stated to be 23.05.2026.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

12. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.



13. Consequently, to secure the ends of justice, FIR No.396/2021 dated 15.05.2021, registered at P.S. Rajouri Garden, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is hereby, quashed subject to petitioners depositing total cost of Rs.25,000/- with *Delhi High Court Staff Welfare Fund* [Account no. 15530110074442: IFSC UCBA0001553] within four weeks from today.

14. Proof of deposit of such cost as well as original affidavits of petitioners and respondent No.2, copies of which have been filed with the present petition, shall be submitted before the learned Trial Court within further one week so that these become part of Trial Court Record.

15. The petition stands disposed of in aforesaid terms.

16. Pending application also stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**MARCH 9, 2026/jk/pb**